

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 306
IA (CA) No. 22/JPR/2024
IA (CA) No. 23/JPR/2024
CP No. 09/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Satya Narayan Gupta & Anr.

...Petitioners

Versus

Shreenathkripa Developers Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Kumar Sejvani, Adv.
For the Respondent : Varnali Purohit, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Ms. Varnali Purohit, Adv. appearing on behalf of the Respondent No. 2-4. Reply to the main CP has been filed by the Respondent No. 2-4. There is no representation on behalf of the Respondent No. 5. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel.

IA (CA) No. 22/JPR/2024, IA (CA) No. 23/JPR/2024

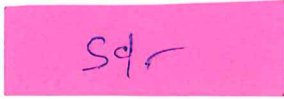
Heard Ms. Varnali Purohit, Adv. appearing on behalf of the Applicant. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent seeks time

Sd/-

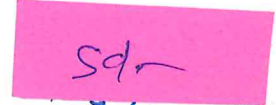
Sd/-

to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IAs on 10.09.2024.

List the matter on 10.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 16, 2024